

point is concerned, it has many serious implications, that is, to open a refugee camp, etc. and not to be able to help them by giving food and water has very serious difficulties and again I may repeat it is a war situation, it is not our own country. Therefore, all those factors have to be kept in mind. So far as the people living in Saudi Arabia and elsewhere are concerned, if they want to come out, they are welcome because communication is still open. So, if they want to fly away from Saudi Arabia or elsewhere or from the Gulf, they can come out. There is nobody stopping them. If anybody approaches in Saudi Arabia or in Gulf countries, I can assure you that all help will be given to him. But as yet we have received no request from these countries that people want to come out and they are not able to come out because all lines of communications are open there.

SHRI VASANT SATHE: In totality what you are saying is that you are helpless in this *(Interruptions)* You are helpless and you cannot do anything. *(Interruptions)*

MR. SPEAKER: Mr. Sathe, the Minister is not yielding. Please take your seat.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): The present Government should not find itself helpless as the previous Government did when there was a crisis in Fiji. At that time they were helpless and that should not happen now.

MR. SPEAKER: He is not yielding. Mr. Nirmal Chatterjee please take your seat. Let us hear the Minister.

(Interruptions)

SHRI I. K. GUJRAL: So far as Mr. Kumaramangalam's suggestion about the establishment of the frequency is concerned, the point is well taken and I will immediately look into this and see what we can do about it.

SHRI A. K. ROY: The basic thing is this,

whether..... *(Interruptions)*

MR. SPEAKER: Mr. Roy, he is not yielding.

(Interruptions)

SHRI I. K. GUJRAL: Let me wind up by saying again that every senior colleagues who are speaking from the other side are my personal friends, and I have respect for their sense of judgment and sense of experience and I hope they will live up to their experience and they will live up to their sense of responsibility. They are trying to give me a line. Keeping in mind the national interests, they must kindly help us in safeguarding the national interests because national interests are common between this side and that side and keeping that in mind, I am trying to formulate the policy. They are welcome to damn me, but please don't damn the country. *(Interruptions)*

SHRI VASANT SATHE: We are walking out in protest.

13.47 hrs.

At this stage, Shri Vasant Sathe and some other hon. Members left the House.

SHRI IBRAHIM SULAIMAN SAIT: We are also walking out in protest.

At this stage, Shri Ibrahim Sulaiman Sait and Shri G. M. Banatwalla left the House.

13.48 hrs.

PAPERS LAID ON THE TABLE

Indo-Tibetan Border Police (Office combatant-Non Gazetted) Cadre Recruitment (Amendment) Rules, 1990

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to lay on the Table a copy of the Indo-Tibetan Border Police (Office Combatant-

Non Gazetted) Cadre Recruitment (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 326 in Gazette of India dated the 26th May, 1990 under sub-section (3) of section 18 of the Central Reserve Police Act, 1949. [Placed in Library. See No LT-1169/90]

Merchant Shipping (Continuous Discharge Certificate Amendment Rules, 1990.

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K. P. UNNIKRISHNAN): I beg to lay on the Table a copy of the Merchant Shipping (Continuous Discharge Certificate) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G. S. R. 312 in Gazette of India dated the 19th may, 1990 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No LT-1170/90]

13.48 1/2 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Report

[English]

SHRI SHIVRAJ V. PATIL (Latur): I beg to present the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

13.49 hrs

**ESTIMATES COMMITTEE
 First and fourth Reports**

[English]

SHRI JASWANT SINGH (Jodhpur): I beg to present the following Reports:-

- (i) First Report (Hindi and English versions or Estimates Committee on action taken by Government on the recommendation contained in the 76 the Report of the Committee (Eighth Lok Sabha) on the Ministry of Home Affairs-Lakshadweep.
- (ii) Fourth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the 70th Report of the Committee (Eighth Lok Sabha) on the Ministry of Home Affairs—Rehabilitation of Migrants from East Bengal.

13.50 hrs.

STATEMENT BY MINISTER

Assault on Nuns of St. Mary's Convent School Gajraula (Moradabad district) Uttar Pradesh on 13th July, 1990

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Mr. Speaker, Sir, I wish to inform this August House of the facts surrounding the unfortunate incident which took place at St. Mary's Convent School, Gajraula on the 13th of July, 1990.

2. According to the report received from the Government of Uttar Pradesh, a First Information Report was lodged at the Gajraula Police Station on the 13th of July, 1990, in which it was alleged that during the night intervening the 12th and 13th July, three unidentified miscreants armed with iron rods and knives entered the residential part of the school. The miscreants ransacked the belongings. When the nuns and a maid servant living on the premises raised an alarm, they were huddled into a room and threatened with dire consequences in case they contin-

**Assault on Nuns of St. Mary's
Convent School Gajraula U.P.**

ued to make further noise. The nuns were manhandled and the miscreants allegedly raped two of the nuns and thereafter broke open the safe from which they removed cash amounting to Rs. 1,10,000 and also took away other items like wrist watches, hand bags etc. A case under sections 394 and 376 of the Indian Penal Code was registered in the Gajraula Police Station.

A medical examination of the two nuns was also conducted in the local hospital, but the report of the examination did not establish the offence of rape. It has been alleged that the examination was not conducted properly and the doctor on duty also did not behave properly with the nuns. The investigation of the case is in progress and so far four accused persons have been arrested and some looted property, including wrist watches, and Rs. 20,000/- in cash has been recovered. The C.I.D. of the U.P. Government is assisting the local police in the investigation. According to the Government of Uttar Pradesh, the investigation is nearing completion and a charge-sheet is likely to be filled shortly.

The incident attracted understandable protest from all sections of society. The Chief Minister of Uttar Pradesh himself visited Gajraula on the 27th of July and talked to the Mother Superior and other members of the School in an effort to assuage their feelings and assure effective action to bring the culprits to book. He also sanctioned Rs. 2 lakhs for the construction of a boundary wall at St. Mary's Convent School. The medical doctor who had conducted the examination and the Head Moharir responsible for writing of the F.I.R., whose behaviour was allegedly not found proper, have been transferred. The Chief Minister has also ordered an inquiry by the Mandal Ayukt (Divisional Commissioner), Moradabad to determine administrative lapses on the part of any other officer or functionary.

No words are adequate to condemn a heinous incident of this nature against innocent nuns engaged in furthering the educational prospects in a comparatively back-

ward area like Gajraula. The Central Government will continue to monitor and interact with the State Government to ensure that the culprits are brought to book and that precautionary steps are taken so that an incident of this nature does not take place. As result of the Chief Minister, U.P.'s intervention, St. Mary's Convent School, which had remained closed the 13th of July, re-opened from the 31st of last month.

[*Translation*]

SHRI L. K. ADVANI (New Delhi): Mr. Speaker, Sir, I would like to know how many culprits have been apprehended so far after this incident.

SHRI MUFTI MOHAMMAD SAYEED: Four persons have been arrested.

13.54 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

[*English*]

**Annual Report and Review on the
Working of National Centre for Manage-
ment of Agricultural Extension, Hydera-
bad for 1988-89 and Statement for
Delay in Laying these Papers**

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): Sir, On behalf of Shri Nitish Kumar, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Na-

tional Centre for Management of Agricultural Extension, Hyderabad, for the year 1988-89.

- (2) A statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library, See LT—No—117/90]

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(Interruptions)

MR. SPEAKER: The House stands adjourned for Lunch to meet again at 2.55 p.m.

13.55 hrs.

The Lok Sabha then adjourned for Lunch till fifty five minutes past Fourteen of the clock

14.58 hrs.

The Lok Sabha re-assembled after Lunch at fifty-eight minutes past Fourteen of the Clock

[MR. DEPUTY-SPEAKER *In the Chair*]

[*English*]

MR. DEPUTY SPEAKER: Now, matters under rule 377.

Shri P. R. Kumaramangalam.

MATTERS UNDER-RULE 377

- (i) **Need for expeditious Implementation of Scheme regarding development of Small towns in Salem, Tamil Nadu**

SHRI P. R. KUMARAMANGALAM (Salem): Sir, the Government of India, in coordination with the World Bank, has developed a scheme for Small Towns under which Salem (Tamil Nadu) has been selected..

Nearly Rs. 47 crores of financial assistance in terms of loan has been sanctioned. However, the implementation of the projects, is being delayed due to non-release of funds. The Salem underground drainage project, the traffic road project, housing projects are all hanging because of lack of funds and improper implementation. The Ministry of Urban Development which is directly responsible for this project is requested to pay immediate attention so that the sufferings of the people of Salem on account of non-implementation of the scheme is alleviated.

- (ii) **Need to revise the Early Crushing Incentive Scheme for the Sugar Industry**

SHRIBALASAHEB VIKHE PATIL (Kopergaon): Sir, the Government had announced the early crushing incentive for the sugar industry to crush more sugarcane and produce more sugar. This incentive is not only inadequate but sugar units will incur huge losses. This will ultimately result in non-payment of reasonable price to the farmers due to low recovery. Already losses are mounting due to low prices of sugar. Besides, the factories have also not been able to pay the full amount to the cane-growers.

My humble submission to the Ministry of Civil Supplies is that the incentive scheme should be revised to the effect that 100% free sale of sugar is allowed for early crushing of sugarcane. Otherwise, the factories will not start as desired by the Government and the purpose of the incentive to produce excess sugar will be totally defeated. So, I urge upon the Government to revise the proposal without delay and save the farmers and consumers.

15.00 hrs.

[*Translation*]

- (iii) **Need to declare Malegaon Region in Maharashtra as drought affected area**

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): Mr. Deputy Speaker, Sir, there is a acute shortage of water in Malegaon,